

34. CP(IB)-130(MB)/2021

SMT. SUCHITRAKANUPARTHI
MEMBER (Judicial)

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

The Court is convened through Video Conference.

1. Mr. MaulkChokshi, Ld. Counsel for the Petitioner present. No representation on the part of the Corporate Debtor.
2. Counsel for the Petitioner mentions that winding up order has been passed by theHon'ble Bombay High Courtagainst the Corporate Debtor and seeks to withdraw the present petition.
The petition is **dismissed** as withdrawn.

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)